

MC.No. 163 of 2013
In WP(C) No. 163 of 2013

1.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. B.K.Deb Roy, Advocate present for the applicant.

Shri R.Deb Nath, learned CGC present for the respondents.

Heard.

This delay condonation application filed in WP(C) No. 121 of 2013 for condonation of delay in filing the writ petition. Since the writ petition appears to have been admitted on 30-5-2013 as "Order" – "Issue Rule" has been passed as such that delay stands condoned.

Accordingly, delay condonation application stands allowed and this MC.No. 163 of 2013 stands disposed of.

CHIEF JUSTICE

S.Rynjah

MC. No. 324 of 2013

In WP(C) No. 253 of 2013

1.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. J.Lansangliana, Advocate present for the applicant (respondent No. 6 in the writ petition).

Shri K.P.Bhattacharjee, Govt. Advocate present for the opposite party No.1 to 5.

Shri N.Khan, Advocate present for the opposite party/writ petitioner.

Learned counsel for the opposite party/writ petitioner prays for further one weeks' time to file counter affidavit to the application filed for vacation of stay order dated 04-09-2013 passed in WP(C) No. 253 of 2013.

List this case thereafter alongwith WP(C) No. 275 of 2013.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 184 of 2013

1.11.2013

HON'BLE THE CHIEF JUSTICE

Ms. Q.B.Lamare, Advocate on behalf of Mr. S.Dey, Advocate present for the writ petitioner.

Mr. N.D.Chullai, Senior Govt. Advocate present for the respondents.

Heard.

By means of this writ petition, the writ petitioner has sought mandamus directing the respondents not to interfere in the functioning of the petitioner's office at Dainadubi.

A counter affidavit had already been filed on behalf of the respondents.

Learned counsel for the petitioner states that rejoinder affidavit has been filed yesterday.

Admit the petition.

List this case for final hearing in due course.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 121 of 2013

1.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. B.K.Deb Roy, Advocate present for the writ petitioner.

Shri R.Deb Nath, learned CGC present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 195 of 2013

1.11.2013

HON'BLE THE CHIEF JUSTICE

Ms. Maya Devi, Advocate on behalf of Mr. R.Jha, Advocate present for the writ petitioner.

Shri R.Deb Nath, learned CGC present for the respondents.

Heard.

By means of this writ petition, the writ petitioner has challenged the order dated 31-5-2009 passed by the Commandant, 39 Assam Rifles whereby the writ petitioner, Shri Govind Singh Bathyal had been discharged from service.

Admit this petition.

Respondents have already filed the counter affidavit/affidavit-in-opposition. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List this case thereafter for final hearing.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 281 of 2013

1.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. J. Lalsangliana, Advocate present for the writ petitioner.

Shri K.P.Bhattacharjee, Govt. Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah